

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

BEFORE THE REGISTRAR MR. SURAJIT DEY

Petition(s) for Special Leave to Appeal (C) No(s). 2113
/2011

SMT JAI SHREE DEVI (D) AND ORS. Petiti
oner(s)

VERSUS

STATE OF UP AND ORS Respon
dent(s)

(with interim relief and office report)

Date : 06/01/2015 This petition was called on for hearing today.

For Petitioner(s) Ms. Sharmila Upadhyay, Adv.

For Respondent(s) Mr. Ram Kishore Singh Yadav, Adv.
Mr. Ardhendumauli Kumar Prasad, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Despite opportunity granted to the learned Counsel for
the petitioner to cure the defects in the application for
substitution for Lrs. of the deceased Petitioner No. 1, the
same has not been carried out. However, two weeks time is
granted to cure the defects in the substitution application,
as last opportunity.

In respect of Respondent No. 2, application
for

deletion is also defective. Two weeks time granted to cure
the defects.

Application in respect of substitution for the deceased
Respondent Nos. 3 & 4 has been filed but the

same is
Signature Not Verified

defective. Two weeks time granted to cure the defects.

Digitally signed by
Rupam Dhamija
Date: 2015.01.10

List the matter on 11.02.2015.

11:24:14 IST
Reason:

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